FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s USHA INDIA LIMITED

Sr. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**M/S. USHA INDIA LIMITED**
2.	Date Of Incorporation of Corporate Debtor	22nd October, 1996
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (Kanpur) under the Companies Act, 1956
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U40110UP1996PLC020887
5.	Address of the Registered Office and Principal Office(if any) of Corporate Debtor	Village Gujartola, Amethi Road Gauriganj Raibareilly Sultanpur Uttar Pradesh 228001 In
6.	Date of closure of Insolvency Resolution Process	June 9, 2026
7.	Liquidation commencement date of corporate debtor	Order pronounced on June 9,2026 (order received on 22nd June, 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Avneesh Srivastava IBBI/IPA-001/IP-P- 01845 /2019-2020/12869 AFA Valid up to: 30-06-2027
9.	Address and e-mail of the liquidator, as registered with the Board	Srivastava Avneesh & Co, 2/7, 2nd Floor, 14/123A, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001 Email ID: caavneesh11@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address:2/7, 2nd Floor, 14/123A, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001 Email ID: cirp.usha@gmail.com

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of liquidation of the M/s. Usha India Limited on June 09, 2026 (Order received on 22nd June, 2026).

The stakeholders of M/s. Usha India Limited are hereby called upon to submit their claims with proof on or before 6th July, 2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

AVNEESH SRIVASTAVA
IBBI Reg. No.
IBBI/IPA-001/IP-P-01845/2019-2020/12869
KANPUR
INSOLVENCY PROFESSIONAL

Avneesh Srivastava
Liquidator
M/s. Usha India Limited
IBBI/IPA-001/IP-P- 01845 /2019-2020/12869
IBBI Reg. address: Srivastava Avneesh & Co, 2/7, 2nd Floor, 14/123a, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001
Email Id: caavneesh11@gmail.com

Date: 24.06.2026
Place: Kanpur

FORM B
सार्वजनिक घोषणा
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)
उषा इंडिया लिमिटेड के हितधारकों के ध्यानार्थ

क्रम. सं.	विशिष्ट	विवरण
1.	कॉरपोरेट देनदार का नाम	उषा इंडिया लिमिटेड
2.	कॉरपोरेट देनदार के निगमित होने की तिथि	22 अक्टूबर, 1996
3.	वह प्राधिकरण जिसके अंतर्गत कॉरपोरेट देनदार का निगमण/पंजीकरण हुआ है	कंपनियों के रजिस्ट्रार (कानपुर), कंपनी अधिनियम, 1956 के अंतर्गत
4.	कॉरपोरेट देनदार का कॉरपोरेट पहचान संख्या (CIN)/सीमित दायित्व पहचान संख्या (LLPIN)	U40110UP1996PLC020887
5.	कॉरपोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	ग्राम गुजरटोला, अमेठी रोड, गौरिगंज, रायबरेली, सुल्तानपुर, उत्तर प्रदेश – 228001; भारत
6.	दिवाला समाधान प्रक्रिया की समाप्ति की तिथि	जून 9, 2026
7.	कॉरपोरेट देनदार के परिसमापन प्रारंभ होने की तिथि	आदेश दिनांक 9 जून, 2026 को घोषित (आदेश 22 जून, 2026 को प्राप्त हुआ)
8.	परिसमापक के रूप में कार्यरत दिवाला पेशेवर का नाम, व पंजीकरण संख्या	अवनीश श्रीवास्तव आईबीबीआई/आईपीए–001/आईपी–पी– 01845 /2019-2020/12869 ए.एफ.ए. वैधता तिथि तक: 30-06-2027
9.	बोर्ड में पंजीकृत परिसमापक का पता एवं ई–मेल	श्रीवास्तव अवनीश एंड कंपनी, पता : 2/7, द्वितीय तल, 14/123ए, गोपाला चौंबर्स, परेड, कानपुर, उत्तर प्रदेश – 208001 ई–मेल आईडी: caavneesh11@gmail.com
10.	परिसमापक के साथ पत्राचार हेतु उपयोग किया जाने वाला पता एवं ई–मेल	पता: 2/7, द्वितीय तल, 14/123ए, गोपाला चौंबर्स, परेड, कानपुर, उत्तर प्रदेश – 208001 ई–मेल आईडी: cirp.usha@gmail.com

यह सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, इलाहाबाद पीठ द्वारा दिनांक 09 जून, 2026 को उषा इंडिया लिमिटेड के परिसमापन प्रारंभ करने का आदेश पारित किया गया है (आदेश 22 जून, 2026 को प्राप्त हुआ)।

उषा इंडिया लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावे प्रमाण सहित दिनांक 6 जुलाई, 2026 तक, बिंदु संख्या 10 के समक्ष उल्लिखित पते पर परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रमाण सहित प्रस्तुत करेंगे। अन्य सभी लेनदार अपने दावे प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

AVNEESH SRIVASTAVA
IBBI Reg. No.
IBBI/IPA-001/IP/P-01845/2019-2020/12869
KANPUR
INSOLVENCY PROFESSIONAL

अवनीश श्रीवास्तव
परिसमापक
उषा इंडिया लिमिटेड
आईबीबीआई/आईपीए–001/आईपी–पी– 01845 /2019-2020/12869
आईबीबीआई पंजीकृत पता: श्रीवास्तव अवनीश एंड कंपनी,
2/7, द्वितीय तल, 14/123ए, गोपाला चौंबर्स, परेड,
कानपुर, उत्तर प्रदेश – 208001
ई–मेल आईडी : caavneesh11@gmail.com

दिनांक: 24.06.2026
स्थान : कानपुर

India jumps 12 places in QS World Future Skills Index

$500 bn can be added to economy by 2030 via AI adoption: Report

MANU KAUSHIK
New Delhi, June 23

INDIA IS WELL-POSITIONED to add $500 billion to its economy by 2030 if it succeeds in adopting artificial intelligence (AI), but its ability to realise those gains will depend on whether its universities can produce enough job-ready talent, according to the latest QS World Future Skills Index 2027.

The report ranks India 13th globally, up 12 places from the inaugural 2025 edition, highlighting the country's rapid progress in building an AI-ready economy even as higher education struggles to keep pace with industry demand. India's overall score increased to 89.4 from 76.6 in the previous edition, making it one of the biggest gainers in the index, which evaluated 89 economies on their ability to develop, align, and deploy skills in the age of AI.

"The elite tier of institutions — IITs, IIMs, AIIMS — are globally competitive, but the majority of Indian institutions produce graduates at scale with far lower employability rates. This employer dissatisfaction is reflected in India's comparatively low Skills Alignment score," the report noted.

QS attributed the jump in India's rankings to robust GDP growth, labour market investments, and sustained investment in infrastructure. This translated into the world's highest score (100/100) in QS's 'Economic Capacity' sub-indicator. India also ranked second globally in 'Digital Skills Penetration'. The report noted that the country now has the world's largest IT workforce, with about 5.8 million professionals, providing a strong foundation for AI-led growth. Nunzio Quacquarelli, President of QS, said the size of India's digital workforce is rapidly attaining a scale that few other countries can match.

"It already possesses the world's largest IT workforce and the largest number of tertiary-educated individuals in the world. These ingredients give India the potential to be the fastest-growing economy in the world over the next decade," he said.

However, QS pointed out that India's higher education system is struggling to equip graduates for a rapidly changing labour market, with employer demand for AI, digital, and green-intensive skills often evolving faster than universities can respond.

"This is not a challenge that universities can solve alone; it requires a broader reset across higher education policy, funding, curriculum governance, institutional agility, and employer investment in workforce development and lifelong learning," the report said.

The report further noted that India will need sustained investments in AI-led sectors such as agriculture, healthcare, financial services, and business services to maintain its competitive advantage. However, it also cautioned that AI could disrupt some of the country's traditional strengths.

For instance, labour-intensive sectors such as business process outsourcing (BPO) and call centres are particularly vulnerable to automation, while agriculture, which employs a large workforce, offers fewer opportunities to benefit from AI than knowledge-intensive industries.

"With India's AI-related investment reaching $90 billion by February 2026, relevant skills are key to driving affordable and accessible AI for public good. Green talent is also required if India is to achieve its net-zero emissions target by 2070. Closing the gap between skills demand and skills supply is vital to transforming India into a fully developed nation within two decades as part of Viksit Bharat 2047," the report added.

Globally, the US retained the top position with a score of 99.2, followed by Australia, the UK, Germany, and Canada.

RAPID PROGRESS

QS World Future Skills Index

	Ranking 2027	Ranking 2025
United States	1	1
Australia	2	4
United Kingdom	3	2
Germany	4	3
Canada	5	5
India	13	25

FROM THE FRONT PAGE

India joins broader Asian market slide

MARKET WATCHERS ATTRIBUTED the weakness to concerns over slowing private-sector activity and the prospect of a weak monsoon. The HSBC Flash India Composite PMI Output Index fell to 57.4 in June from 59.3 in May, indicating the slowest pace of expansion since March, as demand for goods and services softened and job additions moderated.

"Private sector activity eased a bit in June. Growth of manufacturing output softened a tad as inventory-building lost steam after a few hectic months," said Pranjul Bhandari, chief India economist, HSBC observed.

Some analysts said the weaker rupee also contributed to the negative sentiment on Tuesday, prompting profit-taking among investors.

"The decline was largely influenced by weakness across Asian markets, which also weighed on US futures amid concerns over the sustainability of the AI-driven rally, dampening overall market sentiment," Ajit Mishra, SVP–Research, Religare Broking, said.

"The market sentiment weakened as early gains proved unsustainable amid negative global cues and prevailing caution. Profit booking after the recent rally further intensified downside pressure, resulting in broad-based weakness across key sectors," said Vinod Nair, head of research, Geojit Investments.

Stable crude oil prices and easing geopolitical tensions offered some support, but investors remained cautious about monsoon progress and

ongoing US-India trade negotiations, Nair added.

Metals, IT, PSU banks, consumer durables and realty stocks were among the worst performers, declining by more than 3%. Pharma and healthcare were the only sectors to end in positive territory, gaining about 1%.

"IT stocks remained under pressure, with the Nifty IT index declining after brokerages including Jefferies and Morgan Stanley flagged softer demand trends following a weaker-than-expected outlook from Accenture," said Siddhartha Khemka, head of research, wealth management, Motilal Oswal Financial Services.

"Metal stocks also witnessed sharp selling, with the Nifty Metal index falling nearly 3% as global metal prices retreated after the previous session's gains," Khemka added.

Foreign portfolio investors (FPIs) bought shares worth ₹17.86 crore, while domestic institutional investors (DIIs) purchased shares worth ₹680.21 crore, according to provisional BSE data.

PUBLIC NOTICE

GITANJALI GEMS LIMITED (IN LIQUIDATION)
LIQUIDATOR: MR. SANTANU T RAY
Liquidator's address: 144 – B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021.
Email: gitanjaligemsliq@gmail.com, santanutray@aaainsolvency.com
Liquidator – 022-42667394 / 99306 00231

NOTICE is hereby issued that the **Share Certificate** titled in the name of **Gitanjali Gems Limited** have been reported lost / stolen, Share certificate details along with the Distinctive nos. are attached below:

	Reference No.(s)	Distinctive Nos.
Unit No. 801 holding 10 paid up shares of Rs. 50 each	PCPCS/801/92-93 Date: 19th Nov. 1992	621 to 630
Unit No. 802 holding 10 paid up shares of Rs. 50 each	PCPCS/801/93-94 Date: 26th Aug. 1993	1521 to 1530

Police complaint has been lodged vide **Report No.: 54307/2026**, if someone found or in possession of the said documents please intimate the liquidator within 15 days from the date of publication of this notice.

SANTANU T RAY
Liquidator in the matter of **Gitanjali Gems Limited**
IBBI Regn No. : IBBI/IPA-002/IP-N00360/2017-2018/11055
AFA - AA2/11055/02/300627/204399 (Valid till 30.06.2027)
Address: 144, 14th Floor, Mittal Court, B Wing, Nariman Point, Mumbai - 400021
Email: gitanjaligemsliq@gmail.com, santanutray@aaainsolvency.com
Contact Details: 022-42667394 / 99306 00231

Date:23/06/2026
Place: Mumbai

PUBLIC NOTICE

GITANJALI GEMS LIMITED (IN LIQUIDATION)
LIQUIDATOR: MR. SANTANU T RAY
Liquidator's address: 144 – B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021.
Email: gitanjaligemsliq@gmail.com, santanutray@aaainsolvency.com
Liquidator – 022-42667394 / 99306 00231

NOTICE is hereby issued that the **Share Certificate** titled in the name of **Gitanjali Gems Limited** have been reported lost / stolen, Share certificate details along with the Distinctive nos. are attached below:

Premises	Share Certificate No.	Distinctive Nos.
Office Premises No. HW-2050 in Building No. H, at Bharat Diamond Bourse BDB G-Block Bandra Kurla Complex Bandra E Mumbai 400051	H1868 (02 shares of Rs. 1000 Rupees each)	1218411 to 1218712 both inclusive

Police complaint has been lodged vide **Report No.: 52816/2026**, if someone found or in possession of the said documents please intimate the liquidator within 15 days from the date of publication of this notice.

SANTANU T RAY
Liquidator in the matter of **Gitanjali Gems Limited**
IBBI Regn No. : IBBI/IPA-002/IP-N00360/2017-2018/11055
AFA - AA2/11055/02/300627/204399 (Valid till 30.06.2027)
Address: 144, 14th Floor, Mittal Court, B Wing, Nariman Point, Mumbai - 400021
Email: gitanjaligemsliq@gmail.com, santanutray@aaainsolvency.com
Contact Details: 022-42667394 / 99306 00231

Date:23/06/2026
Place: Mumbai

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003FTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website**: www.barodabnpparibasmf.in • **Toll Free**: 1800 267 0189

NOTICE NO. 52/2026

Declaration of Income Distribution cum Capital Withdrawal (IDCW) under the designated Schemes of Baroda BNP Paribas Mutual Fund (the Fund):

Notice is hereby given to all the unitholders of the Schemes that following shall be the rate of distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of respective plan of the following schemes of Baroda BNP Paribas Mutual Fund with **Monday, June 29, 2026^** as the **Record Date**:

Name of the Scheme	Name of Plans/ Options	Face value per unit (In ₹)	NAV per unit as on June 22, 2026	Distribution per unit# (In ₹)
Baroda BNP Paribas Dynamic Bond Fund	Regular Plan - Monthly IDCW Option	10	10.1788	0.05
	Direct Plan - Monthly IDCW Option	10	10.4369	0.05
	Direct Plan - Quarterly IDCW Option	10	10.4585	0.16
Baroda BNP Paribas Low Duration Fund	Defunct Plan - Monthly IDCW Option	10	10.4921	0.05
	Regular Plan - Monthly IDCW Option	10	10.2843	0.05
	Direct Plan - Monthly IDCW Option	10	10.4207	0.05
Baroda BNP Paribas Conservative Hybrid Fund	Regular Plan - Monthly IDCW Option	10	10.7077	0.06
	Direct Plan - Monthly IDCW Option	10	13.2038	0.08
	Regular Plan - Quarterly IDCW Option	10	10.9453	0.19
	Direct Plan - Quarterly IDCW Option	10	12.8708	0.23
Baroda BNP Paribas Corporate Bond Fund	Defunct Plan - Monthly IDCW Option	10	10.3650	0.05
	Regular Plan - Monthly IDCW Option	10	10.4099	0.05
	Direct Plan - Monthly IDCW Option	10	10.5778	0.05
	Defunct Plan - Quarterly IDCW Option	10	10.4702	0.16
	Regular Plan - Quarterly IDCW Option	10	10.4826	0.16
	Direct Plan - Quarterly IDCW Option	10	10.7194	0.16
Baroda BNP Paribas Money Market Fund	Regular Plan – Monthly IDCW Option	1000	1015.8024	5.29
	Direct Plan – Monthly IDCW Option	1000	1035.5180	5.39
Baroda BNP Paribas Short Duration Fund	Regular Plan - Monthly IDCW Option	10	10.1824	0.05
	Direct Plan - Monthly IDCW Option	10	10.4658	0.05
	Regular Plan - Quarterly IDCW Option	10	10.6628	0.16
	Direct Plan - Quarterly IDCW Option	10	11.2753	0.17
Baroda BNP Paribas Credit Risk Fund (scheme has two segregated portfolio)	Regular Plan – Monthly IDCW Option	10	11.2312	0.06
	Direct Plan – Monthly IDCW Option	10	14.3411	0.08
	Regular Plan - Quarterly IDCW Option	10	11.7454	0.21
	Direct Plan - Quarterly IDCW Option	10	12.8348	0.23
Baroda BNP Paribas Aggressive Hybrid Fund	Regular Plan - IDCW Option	10	15.6940	0.11
	Direct Plan - IDCW Option	10	18.1998	0.13
Baroda BNP Paribas Multi Cap Fund	Regular Plan – IDCW Option	10	51.8127	0.36
	Direct Plan – IDCW Option	10	55.5760	0.38
Baroda BNP Paribas Arbitrage Fund	Direct Plan - Quarterly IDCW Option	10	10.9964	0.17
Baroda BNP Paribas Balanced Advantage Fund	Regular Plan – IDCW Option	10	16.2432	0.16
	Direct Plan – IDCW Option	10	17.9774	0.18

^or the immediately following Business Day, if that day is not a Business Day.

The distribution will be subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.

*Net distribution amount will be paid to the unit holders under respective categories after deducting applicable taxes, if any.

For the units held in physical form, amount of distribution will be paid to all unit holders whose names appear in the records of the Registrar at the close of business hours on the record date and for units held in demat form, the names appearing in the beneficial owners master with the Depository as on the record date shall be considered.

Pursuant to distribution under IDCW, NAV of the IDCW option of the scheme(s) would fall to the extent of payout and statutory levy (if applicable).

For **Baroda BNP Paribas Asset Management India Private Limited**
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : June 23, 2026
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s USHA INDIA LIMITED

Sr. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**M/S. USHA INDIA LIMITED**
2.	Date Of Incorporation of Corporate Debtor	22nd October, 1996
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (Kanpur) under the Companies Act, 1956
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U40110UP1996PLC020887
5.	Address of the Registered Office and Principal Office(if any) of Corporate Debtor	Village Gujartola, Amethi Road Gauriganj Raibareilly Sultanpur Uttar Pradesh 228001 In
6.	Date of closure of Insolvency Resolution Process	June 9, 2026
7.	Liquidation commencement date of corporate debtor	Order pronounced on June 9,2026 (order received on 22nd June, 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Avneesh Srivastava IBBI/IPA-001/IP-P- 01845 /2019-2020/12869 AFA Valid up to: 30-06-2027
9.	Address and e-mail of the liquidator, as registered with the Board	Srivastava Avneesh & Co. 2/7, 2nd Floor, 14/123A, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001 Email ID: caavneesh11@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address:2/7, 2nd Floor, 14/123A, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001 Email ID: cirp.usha@gmail.com

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of liquidation of the M/s. Usha India Limited on June 09, 2026 (Order received on 22nd June, 2026).
The stakeholders of M/s. Usha India Limited are hereby called upon to submit their claims with proof on or before 6th July, 2026, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Avneesh Srivastava
Liquidator
M/s. Usha India Limited
IBBI/IPA-001/IP-P- 01845 /2019-2020/12869
IBBI Reg. address: Srivastava Avneesh & Co. 2/7, 2nd Floor, 14/123A, Gopala Chambers, Parade, Kanpur, Uttar Pradesh-208001
Email Id: caavneesh11@gmail.com

Date: 24.06.2026
Place: Kanpur

JODPL PRIVATE LIMITED (IN LIQUIDATION)
Registered Office - Plot No. 15 Knowledge Park II, Gautam Buddha Nagar, Greater Noida, Uttar Pradesh, India, 201306
CIN: U11101UP2004FTC047908
(A company under liquidation vide an order of the Hon'ble NCLT dated December 18th, 2017)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016 and Regulations

Notice is hereby given by the undersigned, to the public at large of e-auction, inviting bids for the sale of 2 assets (described in the table below) owned by JODPL Private (in Liquidation) (**"Corporate Debtor"**) which forms a part of the liquidation estate of the Corporate Debtor, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 (**"IBC"**) read with the rules and regulations framed thereunder, on an *'as is where is', 'as is what is', 'as is how is', 'whatever there is'*, *'without any recourse basis'*, without any representation, warranty, or indemnity.

The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBKray) https://ibbi.baanknet.com, (**"E-Auction Platform"**) in accordance with inter alia Regulation 32 of the IBBI (Liquidation Process) Regulations, 2016 and the asset sale process memoranda dated June 23rd, 2026 (**"ASPM"**).

Schedule of important dates for the e-auction

Last date and time to submit eligibility documents and Section 29A undertaking	24 July 2026; till 17:00
Last date and time to deposit the earnest money deposit (**"EMD"**)	24 July 2026; till 19:00
Date and time of the e-auction	27 July 2026; 10:00 to 18:00
Last date for payment of final sale consideration	Within sixty (60) days of issuance of letter of demand for payment of final sale consideration by the undersigned

Sr. No.	Asset Description (Asset ID on Baanknet)	Auction ID	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental bid Value (in INR)
1	Non-agricultural, residential plot of land admeasuring 200 sq. m., bearing Survey No. 36A/PLOT7 Village Pali, Taluka Surthagar, District Raigarh, Maharashtra	4009	12,26,450	1,22,645	50,000
2	Non-agricultural, residential plot of land admeasuring 237 sq. m., bearing Survey No. 34B + 35B /PLOT 38 Village Ashtami, Taluka Roha, District Roha, Maharashtra	4010	12,11,307	1,21,131	50,000

*Excluding, inter alia, taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:
1. The e-auctions will be hold individually for the 2 assets listed above.
2. This sale notice shall be read with the respective ASPMs containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at this link.
3. The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
4. The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
5. For any query regarding the e-auction please contact authorized representative of Liquidator Mr. Samarth Kataria (Mobile: +91 8826522325 at ip.jodpl@in.ey.com with Subject "JODPL Private Limited: Asset Sale – Land Parcel".
6. It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or JODPL Private Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.
7. The Liquidator reserves the right to amend/ change the terms of the ASPM at his sole discretion and amend the timelines of the Sale Process including but not limited to the dates of the E-Auction Process. The Liquidator, in accordance with the advice of the SCC further reserves the right to cancel/abort E-Auction Process at any stage without assigning any reason whatsoever, save and except as otherwise provided under Applicable Laws.

Date: 23.06.2026
Place. New Delhi

Sd/-
Dinkar Venkatasubramanian
Liquidator of JODPL Private Limited
IP Registration No: IBBI/IPA-001/IP-P00003/2016-17/10011
AFA No.: AA1/10011/02/ 300627/108248
AFA Valid till June 30, 2027
Email– ip.jodpl@in.ey.com

JET AIRWAYS (INDIA) LIMITED (IN LIQUIDATION)
Registered Office - Sterling Centre, 401-407, 4th Floor, Opp. Divine Child High School, Andheri Kurla Road, Chakala, Andheri East, Mumbai - 400093 CIN: L99999MH1992PLC066213
(A company undergoing Liquidation Process vide an order of the Hon'ble NCLT dated November 26, 2024)

PUBLIC ANNOUNCEMENT FOR E-AUCTIONS
Notice under the Insolvency and Bankruptcy Code, 2016, and regulations framed thereunder

Notice is hereby given by the undersigned, to the public at large, of e-auctions inviting bids for the sale of seven (7) assets (described in the table below) owned by **Jet Airways (India) Limited** (in Liquidation) (**"Corporate Debtor"**), which form a part of the liquidation estate of the Corporate Debtor, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 (**"IBC"**), read with the rules and regulations framed thereunder, on an *'as is where is'*, *'as is what is'*, *'as is how is'*, *'whatever there is'*, and *'without any recourse'* basis and without any representation, warranty, or indemnity.

The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBKray) at **https://ibbi.baanknet.com** (**"E-Auction Platform"**), in accordance with, *inter alia*, Regulation 32 of the IBBI (Liquidation Process) Regulations, 2016, and the Asset Sale Process Memoranda dated June 24, 2026 (**"ASPMs"**). All prospective bidders are requested to note that all eligibility documents and Earnest Money Deposit must be submitted in accordance with the document submission requirements set out in Clause 4 (Eligibility Documents) of the respective ASPMs, strictly and only on the E-Auction Platform.

Schedule of important dates for the e-auctions

Last date and time to submit eligibility documents and Section 29A undertaking on E-auction Platform	**Sunday, July 26, 2026, 5:00 PM (UTC+5:30)**
Last date and time to deposit the earnest money deposit (**"EMD"**) on E-auction Platform	**Sunday, July 26, 2026, 8:00 PM (UTC+5:30)**
Date of the e-auctions	**Tuesday, July 28, 2026**
Last date for payment of final sale consideration	Within sixty (60) days of issuance of letter of demand for payment of final sale consideration by the undersigned

Sr. No.	Asset Description	Asset ID	Auction ID	Reserve Price*	Earnest Money Deposit (EMD)	Incremental Value
1	A330 / A332 / A343 – Wide Body Airbus	4225	4002	**9,39,50,347**	93,95,035	46,97,517
2	B777 – Wide Body Boeing	4226	4003	**13,60,39,848**	1,36,03,985	68,01,992
3	Mixed Wide Body – A330/B777/Classics	4227	4004	**3,32,76,828**	33,27,683	16,63,841
4	Cross-Platform (All Aircraft Types)	4228	4005	**61,44,836**	6,14,484	3,07,242
5	Legacy, Miscellaneous & Unclassified	4229	4006	**23,40,15,734**	2,34,01,573	1,17,00,787
6	Operator-Specific Customised Items (Dress Covers, Armcaps, Decals)	4230	4007	**3,26,10,859**	32,61,086	16,30,543
7	Ground Support Equipment & Tooling	4231	4008	**5,44,458**	54,446	27,223

*Excluding, inter alia, taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all other applicable expenses for consummating the sale, as more particularly described in Clause 19 (Costs, Expenses and Tax Implications) of the respective ASPMs. No representations, warranties, or indemnities shall be provided by the undersigned or the Indemnified Parties (as defined in the respective ASPMs).

Important Notes:
1. Seven (7) individual e-auctions will be held for the seven (7) assets listed above on the BAANKNET portal.
2. This sale notice shall be read with the respective ASPMs containing details of the assets, declarations, affidavits, and undertakings for eligibility under Section 29A of the IBC, and 'the General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at **https://ibbi.baanknet.com/eauction-ibbi/auc-listing** against the above Asset and Auction IDs, or on the website of the Corporate Debtor at **www.jetairways.com**.
3. All foreign bidders must take note of the addendum to the respective ASPMs for their participation. Foreign bidders are specifically requested to adhere to the stipulated registration process, timelines, eligibility criteria, and requirements for submission of EMD provided in the addendum to the respective ASPMs dated June 24, 2026.
4. Prospective bidders shall submit the requisite eligibility documents and the EMD solely and strictly through the E Auction Platform within the stipulated timelines, in accordance with Clause 4 (Eligibility Documents) of the respective ASPMs, and not to the Liquidator.
5. For any queries regarding the E-Auction Platform and submission of documents and EMD, prospective bidders are requested to contact BAANKNET at +91 8291220220 and support.baanknet@psballiance.com.
6. For any queries regarding the e-auction, please contact the authorised representative of the Liquidator, **Mr. Shlok Nandanpawar (+91-8208503693)**, at **jetliquidation@in.ey.com** and **liquidation.jet@gmail.com**, with the subject line 'Engineering Asset Sale – Delhi Consumables'. Please note that no documents in relation to eligibility or bids are to be submitted to the Liquidator, his representatives, or his advisors.
7. It is clarified that this notice does not create any binding obligation on the part of the undersigned or Jet Airways (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.
8. It is clarified that the details of the assets set out herein and in the respective ASPMs are provided strictly for general reference purposes only. The Indemnified Parties (as defined in the respective ASPMs) expressly disclaim and shall have no liability or responsibility whatsoever for any deficiency/inaccuracy/discrepancy/misstatement/omission/variation/shortfall, or error of any kind in the description or condition of the assets, whether or not such discrepancy is discovered before, during, or after the completion of the e-auctions. The sale of the assets is conducted strictly on an 'as is where is', 'as is what is', 'as is how is', and 'without recourse' basis, and without any representation, warranty, or indemnity.
9. Payment of the Final Sale Consideration is subject to the timelines, interest provisions, and forfeiture conditions set out in Clauses 15 (Payment of Final Sale Consideration) and 16 (Completion of Sale) of the respective ASPMs.
10. The Liquidator, in accordance with the advice of the Committee of Creditors of the Corporate Debtor, reserves the right to cancel or abort the e-auction process at any stage without assigning any reason whatsoever, save and except as otherwise provided under applicable law.

Sd/-
Satish Kumar Gupta
Liquidator of Jet Airways (India) Limited
IP Registration No: IBBI/IPA-001/IP-P00023/2016-17/10056
AFA No.: AA1/10056/02/311226/108454
AFA Valid until December 31, 2026
Email – liquidation.jet@gmail.com

Date : 24.06.2026
Place : Mumbai

Criminal Courts Ludhiana
In the court of Ms. Upasna Goyal
Judicial Magistrate 1st Class,
Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Amit Kumar
Next Date: 21-07-2026
CNR NO: PBLD03-017561-2024
Notice To: amit kumar :- amit kumar s/o rambha devi r/o h. no. A-40, shahbad dairy badli, new delhi-110042, delhi
Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service, Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before the court on 21-07-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana
JMIC, Ludhiana

Criminal Courts Ludhiana
In the court of Ms. Upasna Goyal
Judicial Magistrate 1st Class,
Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Monis
Next Date: 21-07-2026
CNR NO: PBLD03-028707-2024
Notice To: Monis : S/o Avarar R/o Marhaiya Kant Shahjahanpur-242001, Uttar Pradesh
Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service, Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before the court on 21-07-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana
JMIC, Ludhiana
dated this day of

Criminal Courts Ludhiana
In the court of Sh. Dasvinder singh
Judicial Magistrate 1st Class,
Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Sudhesh Kumar Sharma
Next Date: 20-07-2026
CNR NO: PBLD03-054467-2024
Notice To: sudhesh kumar sharma : r/o h. no.c 280, street no. 06, mukund vihar, karawal nagar delhi-110094, delhi
Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service, Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before the court on 20-07-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana
JMIC, Ludhiana

Criminal Courts Ludhiana
In the court of Sh. Dasvinder singh
Judicial Magistrate 1st Class,
Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Askhay Bhati
Next Date: 20-07-2026
CNR NO: PBLD03-049977-2024
Notice To: askhay bhati: s/o satveer bhati, r/o chithara dadri, gautam buddha nagar, dadri-203207, uttar pradesh
Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service, Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before the court on 20-07-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana
JMIC, Ludhiana

प्ररूप संख्या आईएनसी–26
(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)
केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कॉर्पोरेट कार्य मंत्रालय, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में
और
ला वेन सेफवे टैक्नोलॉजीस प्राइवेट लिमिटेड
(सीआईएन: U45203DL2001PTC112513)
जिसका पंजीकृत कार्यालय **एस–134 (लोअर ग्राउंड फ्लोर) ग्रेटर कैलाश II, साउथ दिल्ली, नई दिल्ली, दिल्ली, भारत, 110048** में है, के मामले में
....आवेदक कंपनी/याचिकाकर्ता
एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदन कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन का प्रस्ताव करती है जिसमें अपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"राजस्थान राज्य"** में स्थानांतरित करने के लिए **23 जून, 2026** को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव की पुष्टि करने की मांग की गई है।
कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसी–21 पोर्टल (www.mca.gov.in) में** शिकायत दर्ज कर सकता **है** या एक शपथ पत्र जिसमें उसके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से पंद्रह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कार्पोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अन्त्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उसके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजे।
एस–134 (लोअर ग्राउंड फ्लोर) ग्रेटर कैलाश II, साउथ दिल्ली, नई दिल्ली, दिल्ली, भारत, 110048
आवेदक के लिए और आवेदक की ओर से
ला वेन सेफवे टैक्नोलॉजीस प्राइवेट लिमिटेड
हस्ता /—
विष्णु गुप्ता (निदेशक)
डीआईएन : 00660445
दिनांक : 23.06.2026
स्थान : नई दिल्ली

FORM B
सार्वजनिक घोषणा
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)
उषा इंडिया लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	विशिष्ट	विवरण
1.	कॉरपोरेट देनदार का नाम	उषा इंडिया लिमिटेड
2.	कॉरपोरेट देनदार के निगमित होने की तिथि	22 अक्टूबर, 1996
3.	एक प्राधिकरण जिसके अंतर्गत कॉरपोरेट देनदार का निगमन/पंजीकरण हुआ है	कंपनियों के अंतर्गत (कानपुर), कंपनी अधिनियम, 1956 के अंतर्गत
4.	कॉरपोरेट देनदार का कॉरपोरेट पहचान संख्या (CIN) /सीमित दायित्व पहचान संख्या (LLPIN)	U40110UP1996PLC020887
5.	कॉरपोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	ग्राम गुजरटोला, अमेठी रोड, गोपरिंग, रायबरेली, सुल्तानपुर, उत्तर प्रदेश – 228001, भारत
6.	दिवाला समाधान प्रक्रिया की समाप्ति की तिथि	जून 9, 2026
7.	कॉरपोरेट देनदार के परिसमापन प्रारंभ होने की तिथि	आदेश दिनांक 9 जून, 2026 को घोषित (आदेश 22 जून, 2026 को प्राप्त हुआ)
8.	परिसमापक के रूप में कार्यरत दिवाला पेशेवर का नाम, व पंजीकरण संख्या	**अवनीश श्रीवास्तव** आईबीबीआई/आईपी–001/आईपी–पी- 01845/2019-2020/12869 **ए.एफ.ए. वैधता तिथि तक: 30-06-2027**
9.	बोर्ड में पंजीकृत परिसमापक का पता एवं ई–मेल	श्रीवास्तव अवनीश एंड कंपनी, पता : 2/7, द्वितीय तल, 14/123ए, गोपाला चौबर्स, परेड, कानपुर, उत्तर प्रदेश – 208001 ई–मेल आईडी: **cavneesh11@gmail.com**
10.	पता: 2/7, द्वितीय तल, 14/123ए, गोपाला चौबर्स, परेड, कानपुर, उत्तर प्रदेश – 208001 ई–मेल आईडी: **cirp.usha@gmail.com**	

यह सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, इलाहाबाद पीठ द्वारा दिनांक 09 जून, 2026 को उषा इंडिया लिमिटेड के परिसमापन प्रारंभ करने का आदेश पारित किया गया है (आदेश 22 जून, 2026 को प्राप्त हुआ)।
उषा इंडिया लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावे प्रमाण सहित दिनांक 6 जुलाई, 2026 तक, बिंदु संख्या 10 के समक्ष उल्लिखित पते पर परिसमापक को प्रस्तुत करें।
वित्तीय लेनदार अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रमाण सहित प्रस्तुत करेंगे। अन्य सभी लेनदार अपने दावे प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।
अवनीश श्रीवास्तव
परिसमापक
उषा इंडिया लिमिटेड
आईबीबीआई/आईपी–001/आईपी–पी– 01845/2019-2020/12869
आईबीबीआई पंजीकृत पी श्रीवास्तव अवनीश एंड कंपनी,
2/7, द्वितीय तल, 14/123ए, गोपाला चौबर्स, परेड, कानपुर, उत्तर प्रदेश – 208001
ई–मेल आईडी : cavneesh11@gmail.com
दिनांक: 24.06.2026
स्थान : कानपुर

कार्यालय अधिशाषी अभियन्ता, नगर निगम कोटा, राजस्थान
पंजीय नांगी भवन, दशहरा मैदान, सी.ए.सी. सर्किल, कोटा
email : nnksbsites : www.kotarmc.gov.in, Ph. 0744-2502142
क्रमांक — नगिको/अधि0 अभि0 /निर्माण / 2026 /229–240 दिनांक — 19.06.2026

ई–निविदा संशोधन सूचना संख्या 03

नगर निगम कोटा द्वारा जारी ई–निविदा सूचना संख्या 06 / 2026–27 क्रमांक नगिको / अधि0 अभि0 / निर्माण / 2026 / 85–86 दिनांक 12 मई 2026, निविदा संशोधन सूचना संख्या 01 क्रमांक नगिको / अधि0 अभि0 / निर्माण / 2026 / 121–132 दिनांक 22 मई 2026 एवं निविदा संशोधन सूचना संख्या 02 क्रमांक नगिको / अधि0 अभि0 / निर्माण / 2026 / 205–216 दिनांक 12 जून 2026 में वर्णित दोनों कार्यों की तकनिकी बिड दस्तावेज में संशोधन किया जाता है तथा उक्त कार्यों हेतु विभिन्न अभियान्त्रिकी विभागों के "A", "AA" श्रेणी एवं अन्य सरकारी/अर्द्धसरकारी विभागों में उपर्युक्त श्रेणी में पंजीकृत संवेदक निविदा में भाग लेने के लिये मान्य होंगे। संशोधन ई–निविदा संशोधन सूचना प्रपत्र व उक्त निविदा में वर्णित दोनों कार्यों की तकनिकी बिड संशोधन प्रपत्र (Addendum Work 01 & 02) नगर निगम कोटा की वेबसाईट **www.kotarmc.org, www.kotamunicipal.org, http://sppps.rajasthan.gov.in, https://eproc.rajasthan.gov.in** पर देख व प्राप्त कर सकेंगे।
शेष यथावत रहेगा।
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राज.संवाद / सी / 26 / 5532

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उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड
पंजीकृत कार्यालय: सुविधा 2009-14, 2वीं मंजिल, मैनकार स्क्वायर पार्क, ओल्ड कोर्ट कम्पाउंड रोड, सेक्टर-5B, गुरुग्राम (हरियाणा)-122011
सीआईएन: U64990HR2010PTC057944
परिशिष्ट VIII (प्रपत्र) नियम, 2002 के नियम 8 और 9 के अधीन अचल संपत्तियों की बिक्री की सूचना अचल संपत्ति की बिक्री की सूचना
एतद्द्वारा आम जनता को और विशेष रूप से उधारकर्ता और/अथवा जमानतदार को **उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड** के प्राधिकृत अधिकारी, **गौरव कुमार शर्मा** के पास गिरवी रखी **अचल संपत्ति** का **भौतिक कब्जा ले लिया गया है**, जो कुछ नियत अवधि के लिए उधार दिए गए ऋण के संबंध में उधारकर्ता/जमानतदार **उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड** के पक्ष में गिरवी रखी गई है, जिसका भौतिक कब्जा **14.04.2026** को ले लिया गया है और **दावों की मांग** की **तिथि 28.05.2026** थी, **नीलामी 20.05.2026** और **19.06.2026** को आयोजित/निर्धारित की गई थी। आमजन को इसका इसलिए है कि निम्नलिखित संपत्ति **"जैसी जो जहाँ जो है"** के आधार पर, मौजूदा विक्रय होगी/बिक्रय होगी। विक्रय नीलामी के तहत बकाया के भुगतान में जब एक लाख/अतिरिक्त वसूलियाँ में विलंबित भुगतान है साथ ही इसे विक्रय के लिए नहीं दी गई अनुसूची संपत्ति के अधिकार, स्वामित्व एवं हित बोलियों की बोली की, इसमें विक्रय संबंधित एतद्द्वारा सूचित करना है कि **07** दिनों के भीतर देय है (ऋण/बंधक की बिक्री और/अथवा **प्रतिभूति** के लिए/बकाया राशि **दिनांक 09.04.2026 शेष रु. 6,80,561/— और साथ ही 10.04.2026** से आगे का ब्याज और उस पर लागू सभी दर दिनांक की अवधि के दौरान चुकाने का आमंत्रण करता है। उपरोक्त देय राशि का भुगतान करने में विफल रहने की स्थिति में उपरोक्त प्रतिभूति को बिक्री/बंधक के माध्यम से (ऋण/बंधक उपरोक्त नियम, 2002 के नियम 8(5) (डी) के अनुसार की तारीख निर्धारित किया गया है) जहां है जैसा है जो है के आधार पर और बाकड़ कर संबंधित दावे करेंगे हो, अधिनियम/प्रावधान के तहत बिक्री के लिए जाएगा।
कृपया ध्यान दें–बिक्री की शर्तों के बारे में उपरोक्त हिंदी भाषा में समाचार पत्र का अभाव नहीं का निर्धारण समीक्षा के अधिकारिकता एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम एवं सुरक्षा हित प्रवर्तन नियम, 2002 के अनुसार वहन किया जाएगा।
अचलसंपत्तियों और बंधक संपत्ति का विवरण:
1. मकान क्रमांक 1/2/4/5/7 और 8 (अनुमानतः), 2. सुविधा देहरादून कॉलोनी (लोअरअनुमानतः), 3. तहत, पानी कनेक्शन रोड बुलंद (लोअरअनुमानतः — कानपुर जो कुमार की अनुसूची (लाइसेंसधारी)
ये सभी इस भी एक पत्र पत्रों 5— मार्ग सीमांत रानकी कार्ड न्यूज़, कोटे कॉलोनी के पास, कोटला कलां, खोरीगल 13601
दिनांक/जिसी रखी गई आवाजोत्तम रोपाँत से सीमा में निलाया एम.बी. प्रोपर्ट आदेशी मेरा 09-02.2018 है और संपत्ति का कब्जा 14 वर्ष तक है (का संपत्ता और, संपत्ति में किसी कुल 206 वर्ग गज का हिस्सा है, तेरा बीज नंबर 11807, दिनांक: 02-08-2022 के अनुसार) सोमवार सुबह उत्तर जाल का घर, पश्चिम—बीजमा का घर, उत्तर— अनाजघर का घर, दक्षिण— गली।
किसी भी जानकारी के लिए कृपया श्री वीरेन त्रिपाठी से मोबाइल नंबर 9450005707 पर संपर्क करें।
दिनांक: 24-06-2026 **अधिकृत अधिकारी**, श्री वीरेन त्रिपाठी, मोबाइल नंबर 9450005707,
स्थान: गुरुग्राम, हरियाणा **उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड**

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड
TATA
पंजी. कार्यालय: 11वीं मंजिल, टावर ए, पेनिंसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई–400013
कब्जा सूचना (अचल संपत्ति के लिए)
(प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)
प्रिय,
जैसाकि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत, टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी होने के नाते और उक्त अधिनियम की धारा 13 (12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने नीचे वर्णित रूप में आप सूचना जारी कर नीचे उल्लिखित ऋणधारकों को उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने में उल्लिखित राशि चुकाने के लिए निर्देश दिया था।
ऋणधारक इस राशि को चुकाने में विफल रहे, अतः एतद्द्वारा विशेष रूप से ऋणधारकों और सामान्य रूप से जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के साथ पठित उक्त नियमों के नियम 8 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर कब्जा कर लिया है।
एतद्द्वारा विशेष रूप से ऋणधारकों और सामान्य रूप से जनता को सावधान किया जाता है कि वे संपत्ति के साथ कोई भी व्यवहार न करें और संपत्ति के साथ कोई भी व्यवहार नीचे उल्लिखित राशि से लगात और ईलाभार्थ ब्याज, चूल्हा, लागत आदि वर्णित कथन राशि के लिए टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।
ऋणधारकों का ध्यान सुरक्षित संपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

ऋण खाता सं.	देनदारों/कानूनी वारिस/कानूनी प्रतिनिधि का नाम	राशि और मांग सूचना की तारीख	कब्जे की तारीख
TCHHL03470 0010062936	आनुतोष कुमार श्रीवास्तव (ऋणधारक) एवं श्रीमती सरिता श्रीवास्तव (सह-ऋणधारकों)	रु. 9,75,369/- (रुपये नौ लाख पचहत्तर हजार तीन सौ उनसठ मात्र), जो दिनांक 08.04.2026 तक बकाया है।	06/19/26

प्रतिभूत परिसंपत्तियों / अचल संपत्तियों का विवरण: आवासीय मकान नं. 5/343, रजनी खंड, शारदा नगर योजना, लखनऊ (उत्तर प्रदेश) के सभी हिस्से और भूखंड, जिसका कुल क्षेत्रफल 30.00 वर्ग मी. है, बिक्री डीलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ। सीमाएं: पूर्व: मकान नं. 5/342, पश्चिम: मकान नं. 5/344, उत्तर: 6 मीटर चौड़ी सड़क, दक्षिण: मकान नं. 5/344
दिनांक: – 24-06-2026 हस्ता./– अधिकृत अधिकारी,
स्थान:लखनऊ, उत्तर प्रदेश टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के लिए

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पंजीकृत कार्यालय : 701, 7वीं मंजिल, अग्रवाल कॉर्पोरेट टॉवर, प्लॉट संख्या 23, डिस्ट्रिक्ट सेंटर, राजेंद्र प्लेस, नई दिल्ली – 110008, फोन : 011-69146000
कॉर्पोरेट कार्यालय : सेक्टर-20, बिरला बोरिंग, डॉ. पंगी बेसेंट रोड, वर्ली, मुंबई – 400030 (महाराष्ट्र), फोन : 022-45036000
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शेयरधारकों के लिए सूचना
1. भौतिक शेयरों के हस्तांतरण एवं डीमैटेरियलाइजेशन हेतु विशेष विंडो
सेबी परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 दिनांक 30 जनवरी, 2026 के अनुपालन में **कैपिटल इंडिया फाइनेंस लिमिटेड** (कंपनी) के शेयरधारकों को एतद्द्वारा सूचित किया जाता है कि **05 फरवरी, 2026 से 04 फरवरी, 2027** तक की अवधि के लिए भौतिक शेयरों के हस्तांतरण से संबंधित पुनः प्रस्तुतीकरण (Re-lodgement) अनुरोधों के लिए एक विशेष विंडो उपलब्ध कराई गई है। यह सुविधा विशेष रूप से उन मामलों पर लागू होगी, जिन्हें मूल रूप से 01 अप्रैल, 2019 से पूर्व प्रस्तुत किया गया था, किन्तु दस्तावेजों/प्रक्रिया में कमी अथवा अन्य कारणों से अस्वीकृत, वापस कर दिया गया था अथवा बिना पर कार्यवाही नहीं हो सकी थी।
कृपया ध्यान दें कि यदि प्रस्तुत किए गए दस्तावेज विधिवत एवं पूर्ण पाए जाते हैं, तो शेयरों का हस्तांतरण केवल डीमैट रूप में ही संसाधित किया जाएगा तथा ऐसे शेयर कंपनी/आरटीए द्वारा पंजीकरण की तिथि से एक (1) वर्ष की लॉक-इन अवधि के अधीन रहेंगे, जिसके दौरान उन्हें हस्तांतरित, गिरवी अथवा किसी अन्य प्रकार से भारग्रस्त नहीं किया जा सकेगा। तदनुसार, हस्तांतरणी (Transferee) के लिए डेप्ट डीमैट खाता बनाए रखना तथा अनुरोध प्रस्तुत करते समय विधिवत निष्पादित हस्तांतरण दस्तावेजों, मूल शेयर प्रमाणपत्रों एवं अन्य सभी आवश्यक दस्तावेजों के साथ अपने क्लाइंट मास्टर लिस्ट (CML) की प्रति प्रस्तुत करना अनिवार्य होगा।
पात्र शेयरधारकों से अनुरोध है कि वे कंपनी के रजिस्ट्रार एवं शेयर अंतरण अभिकर्ता (आरटीए), केफिन टेक्नॉलॉजीज लिमिटेड से उनके ई-मेल आईडी einward.ris@kfintech.com पर संपर्क करें अथवा आवश्यक दस्तावेज उनके पंजीकृत पते: 301, दे सेंट्रिया, तीसरी मंजिल, 57, लाल बहादुर शास्त्री रोड, नवपाड़ा, कुर्ला (पश्चिम), मुंबई – 400070, महाराष्ट्र, भारत पर प्रेषित करें।
2. द्वितीय 100-दिवसीय अभियान – "सक्षम निवेशक"
निवेशक शिक्षा एवं संरक्षण निधि प्राधिकरण (IEPFA) ने कंपनियों से अनुरोध किया है कि वे 01 अप्रैल, 2026 से 09 जुलाई, 2026 तक प्रभावी **"सक्षम निवेशक"** द्वितीय 100-दिवसीय अभियान को पुनः प्रारंभ करें, ताकि शेयरधारकों से संपर्क स्थापित कर उन्हें उनकी अदेयतित/अदावाकृत लाभांश राशि का दावा करने में सक्षम बनाया जा सके, शेयरों के आईईपीएफए को हस्तांतरण को रोका जा सके तथा कंपनी के साथ अपने 'अपने ग्राहक को जानिए' (KYC) विवरण, बैंक अधिदेश (Bank Mandate), नामांकन विवरण एवं संपर्क जानकारी को अद्यतन करने में सहायता प्रदान की जा सके।
कंपनी के ऐसे सभी शेयरधारक जिनकी कोई अदेयतित/अदावाकृत लाभांश राशि लंबित है अथवा जिन्हें अपने केवाईसी एवं नामांकन विवरण अद्यतन करने हैं, या जिनके अदेयतित/अदावाकृत लाभांश एवं शेयरों से संबंधित कोई अन्य समस्या है, उनसे अनुरोध है कि वे ऊपर उल्लिखित ई-मेल आईडी एवं पते पर कंपनी के रजिस्ट्रार एवं शेयर अंतरण अभिकर्ता (आरटीए) से संपर्क करें।
कृते कैपिटल इंडिया फाइनेंस लिमिटेड
हस्ता./-
(सुरभि कौशल)
मुख्य अनुपालन अधिकारी एवं कंपनी सचिव
स्थान : नई दिल्ली
दिनांक : 23 जून, 2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED

PUBLIC ANNOUNCEMENT

(Please scan the QR Code to view the DRHP

UJIN PHARMA
Manufactures, Importers and Global Distributors of Chemicals

UJIN PHARMA LIMITED

Our Company was originally formed as a partnership firm under the Indian Partnership Act, 1932 pursuant to a deed of partnership dated May 05, 2005 under the name and style of 'Ujin Pharma Chem' and a fresh Certificate of Registration dated June 12, 2008 bearing number BA-09233 was issued by the Registrar of Firms. Thereafter, the partnership firm was converted into a private limited company in the name of 'Ujin Pharma Private Limited' under the provisions of Companies Act, 2013, vide certificate of incorporation dated May 21, 2024, issued by the Registrar of Companies, Central Processing Centre. Subsequently, pursuant to a board resolution dated May 05, 2025 and a special resolution dated May 06, 2025, the name of our Company was changed from 'Ujin Pharma Private Limited' to 'Ujin Pharma Limited' upon conversion to a Public Limited Company and a fresh certificate of incorporation dated May 15, 2025, issued by the Registrar of Companies, Central Processing Centre. For details of change in the name and registered office of our Company, see ***"History and Certain Corporate Matters"*** on page 283 of the Draft Red Herring Prospectus.

Corporate Identity Number: U46691MH2024PLC425527

Registered Office: 610/6th, floor Neelkanth Corporate Park, Kirol Road, Vidyavihar West, Mumbai – 400 086, Maharashtra, India; **Contact Person:** Priyanka Kumari, Company Secretary and Compliance Officer
Telephone: +91 83558 47502; **E-mail:** cs@ujinpharma.com; **Website:** www.ujinpharma.com

OUR PROMOTERS: JINESH RASIKLAL SHETH, UMANG KETAN MEHTA AND NEHA UMANG MEHTA

INITIAL PUBLIC OFFERING OF UP TO 19,151,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF UJIN PHARMA LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 11,869,100 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 7,282,300 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION COMPRISING AN OFFER FOR SALE OF UP TO 3,641,150 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY JINESH RASIKLAL SHETH AND UP TO 3,641,150 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY UMANG KETAN MEHTA ("PROMOTER SELLING SHAREHOLDERS") ("OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER"), THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] THE ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●] THE HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [●] THE MARATHI DAILY NEWSPAPER (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE BSE LIMITED (THE "BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (THE "NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least 3 (three) additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of 1 (one) Working Day, subject to the Bid/Offer Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (the "**SEBI ICDR Regulations**") and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**"), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which 40% shall be reserved as follows: (i) 33.33% for domestic Mutual Funds; and (ii) 6.67% for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Offer Price. In case the aggregate demand from Life Insurance Companies and Pension Funds is less than 6.67%, the remaining Equity Shares will be added to the portion allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price, out of which (a) one-third of such portion shall be reserved for Bidders with application size of more than ₹ 0.2 million and up to ₹1.00 million; and (b) two-thirds of such portion shall be reserved for Bidders with application size of more than ₹1.00 million provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see ***"Offer Procedure"*** beginning on page 489 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("**DRHP**"). Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.

CORRIGENDUM NOTICE

Form B In the Matter of Usha India Limited (in Liquidation)

It is hereby informed to the general public that in the FORM B Public Notice published on dated 24/06/2026, the email ID mentioned in Serial No. 10 was incorrectly printed due to an inadvertent error.

The correct email ID is:

cirp.ushaindia@gmail.com

All other contents shall remain the same as per the previously published advertisement.

Avneesh Srivastava
Liquidator
M/s. Usha India Limited
IBBI/IPA-001/IP-P-01845 /2019-2020/12869
IBBI Reg. address:
Srivastava Avneesh & Co,
2/7, 2nd Floor, 14/123a,
Gopala Chambers, Parade, Kanpur,
Uttar Pradesh-208001
Email Id: caavneesh11@gmail.com

शुद्धि पत्र

FORM B उषा इंडिया लिमिटेड (परिसमापन में)
के सम्बंध में

दिनांक 24/06/2026 को प्रकाशित FORM B सार्वजनिक सूचना में क्रम संख्या 10 में त्रुटिवश ईमेल आईडी गलत अंकित हो गई है।

जबकि सही ईमेल
cirp.ushaindia@gmail.com है।
शेष नियम एवं शर्ते यथावत रहेंगी।

अवनीश श्रीवास्तव
परिसमापक
उषा इंडिया लिमिटेड
आईबीबीआई/आईपीए–001/आईपी–पी–01845 /2019-2020/12869
आईबीबीआई पंजीकृत पताः
श्रीवास्तव अवनीश एंड कंपनी,
2/7, द्वितीय तल, 14/123ए, गोपाला चौंबर्स,
परेड, कानपुर, उत्तर प्रदेश – 208001
ई–मेल आईडीः caavneesh11@gmail.com

EXPERTS CALL FOR USE OF TECH, AI NOT JUST AS COST-SAVING TOOLS

Metal-less day for India's Cannes Lions campaign

CHRISTINA MONIZ
Mumbai, June 24

INDIAN CONTINGENT'S TALLY of metals remained unchanged at five on day three of the Cannes Lions International Festival of Creativity. The tally of shortlists though climbed to 24 with entries in categories like film, creative strategy and sustainable development goals.

Though Indian agencies got off to a decent start on day one, the next couple of days have been nowhere near the success of 2025 when the country's contingent had already picked up 26 Lions by the third day. While the lower number of entries is one reason for India's relatively subdued performance, experts say the time has now come for the advertising industry to use technology and AI as more than just cost and time saving tools.

"Most Indian shops have adopted AI for execution. Faster production, quicker iterations and cheaper visuals. That is the easy layer, and almost everyone is there. What global leaders are doing is building proprietary AI systems and data infrastructure that produce a structural creative advantage. The global winners at Cannes this year are using AI to find cultural insights at scale," observed Ambika Sharma, founder and chief strategist, Pulp Strategy.

Leading advertising firms today own the audience and cultural signal data that others insight competitors cannot see. Sharma says that India either outsources this or skips it.

That said, experts agree that the country has a clear edge in its advertising that cannot be manufactured – cultural depth. The industry has excelled in cultural insight and human-centred creativity.

The most celebrated Cannes work this year has been the creation of unique consumer experiences and behaviours. Experts say that Indian advertising will need to move in this direction to continue to shine globally in the future.

UNDER PAR SHOW

- Indian contingent's tally of metals remained unchanged at five on third day
- The tally of shortlists climbed to 24 with entries in categories like film, creative strategy

- In 2025, Indian contingent had already picked up 26 Lions by the third day

Ghana's 'magic' trick hot fan topic in draw against England

SANDIP G
Boston, June 24

WHEN HARRY KANE miscued a rebound deep into the stands in the dying moments of the goalless draw against Ghana, an England fan turned to a Ghanaian neighbour and quipped: "Oh, the spell is working after all." The Ghana supporter retorted: "No spell friend, he needs some shooting practice."

The banter was about a claim made before the match by Nana Kwaku Bonsam -- whose name translates as Devil of Wednesday -- a Ghanaian witch doctor who told the *Daily Star* he had cast black magic (juju) on Kane. He had credentials of a sort: in 2014, he claimed to have engineered a knee injury that threatened Cristiano Ronaldo's participation in the World Cup ahead of Portugal's clash with Ghana.

"I am working on Harry Kane," he said. "I have shown what I am capable of before so I know what work I must do to stop him." He added, with some care: "I am not wishing him serious injury. It will be just enough to stop him against my country."

Bonsam is not an ordinary witch doctor, if the category permits degrees. He once contested in a parliamentary election. He built a following during years spent in New York's Bronx, which has a sizable Ghanaian population. Hundreds welcomed him at Kumasi Airport when he returned home. He drives a Cadillac, wears Dolce and Gabbana tracksuits, has 14 children, a cattle farm, a chain of shrines and schools, and has lived in New York, Amsterdam and Berlin. *The New York Times* profiled him a decade ago, describing him as "a traditional priest loved and despised for his spiritual power."

England captain Harry Kane (left) after missing a shot on goal during their World Cup Group L match against Ghana in Foxborough near Boston on Tuesday AP

Back in Ghana, juju is spoken of in graver tones. "Some sections take it seriously, even highly educated people," says Joseph, the Ghanaian fan in the stands. "Whenever we perform badly, they believe someone has done something. When we do well again, some people would say we have done something and that's why we are winning. I don't believe in any of these. Most of us don't."

"In Europe, people don't understand that there is something behind it," former Morocco coach Herve Renard said afterwards. "Was the towel charmed? In Africa, these are beliefs, and everyone is free to believe what they want."

On Tuesday, the banter in the stands continued through the second half. The England fan nudged his Ghanaian neighbour: "Can you teach us some? We want to do magic on our opponents!"

Joseph played along: "500 pounds for a session! Deal? It is not easy brother!"

Another England supporter: "With that money, we could come to Ghana and learn."

When Nico O'Reilly hit the post, the Englishman asked: "You didn't spare Nico either?"

After the game, Declan Rice said, with a grin: "Credit to Ghana, they defended well. We tried everything. Shots, headers, set-pieces... nothing worked. I don't know... maybe the black magic was working!"

Cannes: From what's best to what's next

JITENDER DABAS
CEO, BBDO GROUP, INDIA

CANNES DIARY

THE NIGHTS HERE celebrate what was. The days debate what's coming. Somewhere in between, the future of marketing is getting written.

Day three. Cannes Lions 2026. I started the morning the way many people here probably did — overwhelmed by the schedule. Before I even landed in Cannes, I'd used Copilot 365 to sort through my emails and pull out every invite and registered session. Then I asked Claude to scan the festival programme and build me a personalised calendar around the themes I wanted to follow. Both generated daily schedules, complete with reminders.

In a small way, AI got to Cannes before I did. And once I arrived, AI seemed to be everywhere. Not just as a topic, but as a presence. On screens. In session titles. In conversations. In the nervous energy of an industry that knows something fundamental is changing.

But what stayed with me this morning wasn't AI. It was a walk. Heading towards the Palais, I found myself looking left at the beach and all the banners on the hotels on the right side. What I saw wasn't a coastline. It was a map of the industry's new power structure. Spotify Beach. Google Beach. Meta Beach. Pinterest Manifestival. Reddit. Microsoft. TikTok. Amazon. Salesforce. Canva. Creator platforms. AI start-ups. Ad-tech companies I had never heard of before.

At one point I stopped and thought: is this still a creativity festival, or a technology conference with a very good dress code? And when did this happen? Gradually, then all at once, the beach became as important as the Palais. Which led me to a thought: There are, I've decided, two Cannes happening simultaneously this week. Like two operating systems running on the same device.

The first Cannes belongs to the mornings and the day. It lives on the beaches, in the cabanas, across the seafront stages. It is loud and future-facing and slightly breathless. The conversations are about AI, the creator economy, where platforms are going, what consumers want next, how marketing gets built from here. The companies driving these conversations aren't primarily here to win awards. They're here to recruit, to launch, to influence, to be seen as the people defining what comes next.

The second Cannes belongs to the evenings and the night. It moves inside, into the Palais, onto the main stages where Lions are handed out and the room fills with the particular electricity of an industry celebrating itself. This is the Cannes we have grown up knowing. The Cannes that borrows from the film award nights. Shortlists. Standing ovations. The question everyone is really asking: what was the best work we made this year? We love that Cannes.

But increasingly, Cannes also resembles CES (Consumer Electronics Show), Mobile World Congress or Google I/O — gatherings focussed not on who was best, but on what's next. What's interesting is that while Cannes spends its days discussing the future, we still evaluate it largely through the lens of the night.

NSE India's top unlisted firm at ₹4.86L cr

PRESS TRUST OF INDIA
Mumbai, June 24

THE NATIONAL STOCK Exchange has retained its position as India's most valuable unlisted company with a valuation of ₹4.86 lakh crore, according to the latest 2025 Burgundy Private Hurun India 500 report.

The country's largest stock exchange continued to lead the ranking of unlisted firms, ahead of vaccine maker Serum Institute of India and real estate player Adani Properties, highlighting investor confidence in the bourse's business model and growth prospects.

The Hurun report, by Burgundy Private, Axis Bank's Private Banking Business, and Hurun India, which ranks India's 500 most valuable non-state-run companies, said several consumer, fintech and renewable energy firms also featured prominently among the country's most valuable unlisted businesses.

Snack maker Haldiram, fintech company Razorpay and renewable energy firm Greenko were among the notable unlisted companies that secured a place in the ranking.

The strong showing by unlisted firms comes at a time when investors are increasingly assigning premium valuations to companies with dominant market positions and scalable business models, even before they tap public markets.

NCERT warns against fake books

THE NCERT ON Wednesday warned students, parents and teachers against pirated and unauthorised versions of its textbooks, saying a fake Class 9 social science book is being circulated on social media and messaging platforms.

In a statement on X, the National Council of Educational Research and Training (NCERT) said it has come to notice that pirated and unauthorised copies of certain its textbooks are being circulated in both print and digital formats, in some cases even prior to their official publication and release by the Council. – PTI

APEX FROZEN FOODS LIMITED
CIN: L15490AP2012PLC080067
#3-160, Panasapadu, Kakinada-533 005, Andhra Pradesh, India.
Email: cs@apexfrozenfoods.com Website: www.apexfrozenfoods.in

NOTICE

Transfer of Unclaimed Dividend and Corresponding Equity Shares to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 ("The Rules") as amended from time to time, the Final dividend declared for the Financial Year 2018-19, which has remained unpaid or unclaimed for a period of seven consecutive years, is due for transfer to the Investor Education and Protection Fund ("IEPF") on 24.11.2026.

Further, pursuant to the provisions of the Rules, the corresponding shares in respect of which dividends have remained unpaid or unclaimed for seven consecutive years or more are also liable to be transferred to the Demat Account of the IEPF Authority

In compliance with the Rules, individual notice is being sent to all the concerned Shareholders whose unpaid dividend and/or corresponding shares are liable for transfer to the IEPF Authority as per aforesaid Rules. The details of such shareholders are available on the website of the Company at www.apexfrozenfoods.in

In this connection, please note the Following:

1. **In case you hold shares in Physical Form:** duplicate share certificate(s) shall be issued for the purpose of transfer of shares to the IEPF Authority and the original share certificate(s) shall stand cancelled.
2. **In case you hold shares in Electronic Form:** shares liable for transfer shall be debited from the shareholder's demat account and credited to the Demat Account of the IEPF Authority.

Shareholders are requested to claim their unpaid/unclaimed dividend on or before 15.11.2026. In the event no valid claim is received by the said date, the Company shall proceed with the transfer of the unpaid/unclaimed dividend amount and, wherever applicable, the corresponding equity shares to the IEPF Authority on or before 24.11.2026, in accordance with the provisions of the Companies Act, 2013 and the IEPF Rules, without any further notice

Please note that no claim shall lie against the Company in respect of the unpaid/unclaimed dividend amount and shares transferred to the IEPF Authority. However, shareholders may claim the dividend amount and shares from the IEPF Authority by filing Form IEPF-5 in accordance with the prescribed procedure.

For any queries in this regard, shareholders are requested to contact the Company's Registrar and Share Transfer Agent M/s. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yashoda Hospital, Somajiguda, Rajbhavan Road, Hyderabad - 500082 Ph: 040 40144582, India, Email: bsshyd1@bigshareonline.com or can write to the company at cs@apexfrozenfoods.com

for APEX FROZEN FOODS LIMITED
Sd/-
Karuturi Satyanarayana Murthy
Executive Chairman

KPL INTERNATIONAL LIMITED
CIN: U23209DL1974PLC029068
Regd. Office: 212A, 216 & 222, 2nd Floor, 'Indraprakash', 21, Barakhamba Road, New Delhi - 110 001
Phone: +91 11 43606200, Fax: +91 11 23355824
Email: info@kplint.com.
Website: www.kplintl.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the 2 Extra-ordinary General Meeting (EGM) of the Members of KPL International Limited will be held on Friday, the 17th day of July, 2026 at 11:00 A.M. at the registered office of the Company situated at 212A, 216 & 222, 2nd Floor, Indraprakash 21, Barakhamba Road, New Delhi- 110001 to transact the business as set out in the notice being sent to all Members of the Company.

By order of the Board
Sd/-
Place: New Delhi — Anjna Gupta
Date: 25.06.2026 — Company Secretary

CORRIGENDUM NOTICE

Form B In the Matter of Usha India Limited (in Liquidation)

It is hereby informed to the general public that in the FORM B Public Notice published on dated 24/06/2026, the email ID mentioned in Serial No. 10 was incorrectly printed due to an inadvertent error.

The correct email ID is:
cirp.ushaindia@gmail.com

All other contents shall remain the same as per the previously published advertisement.

Avneesh Srivastava
Liquidator
M/s. Usha India Limited
IBBI/IPA-001/IP-P-01845/2016-2020/11966
IBBI Reg. address:
Srivastava Avneesh & Co.
2/7, 2nd Floor, 14/123a,
Gopala Chamber, Parade, Kanpur,
Uttar Pradesh-208001
Email Id: eauvneesh11@gmail.com

ADCOUNTY MEDIA INDIA LIMITED
(Formerly known as "Adcounty Media India Private Limited)
CIN: U93000DL2017PLC317939
Registered office: First Floor, D-41, Patrakar Colony, Near, Jawahar Nagar Moti Dungri Vistar Yojna: Raja Park, Jawahar Nagar, Jaipur, Rajasthan, India, 302004;
Contact No.: +91 91 7877623083;
E-mail ID: cs@adcountymedia.com ; Website: www.adcountymedia.com

NOTICE OF POSTAL BALLOT

Member of ADCOUNTY MEDIA INDIA LIMITED ("Company") are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act") read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), the relaxations and clarifications issued by the Ministry of Corporate Affairs vide General Circular No. 14/2020 dated April 8, 2020 read with General Circular No. 17/2020 dated April 13, 2020, read with other relevant circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars"), issued by the Ministry of Corporate Affairs, Government of India and other applicable provisions of the Act and the Rules, MCA Circulars and Notifications issued by the Ministry of Corporate Affairs, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR Regulations"), and any other applicable provision of LODR Regulations, any circular issued by the Securities and Exchange Board of India ("SEBI"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meeting ("SS-2") and other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company has completed the dispatch of Postal Ballot Notice on June 24, 2026 via email only in compliance with MCA Circulars, to the Members of the Company whose names appears on the Register of Members/list of Beneficial Owners, as received from National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) on Friday, June 19, 2026 ("Cut off Date"), along with the details of Login ID and Password to their email IDs registered with Depositories/ Company for seeking their approval on the following :

Types of Resolution	Particulars of Resolutions
Special Resolution	Approval for increasing the Borrowing Limit under section 180(1)(c) of the Companies Act, 2013
Special Resolution	Approval under section 180(1)(a) of the Companies Act, 2013 inter alia for creation of mortgage or charge on the Assets, Properties or Undertaking(s) of the Company
Special Resolution	Approval to advance any loan/give guarantee/provide security under section 186 of the Companies Act, 2013
Special Resolution	Enhancement of the Existing Limit under section 186 of the Companies Act, 2013
Ordinary Resolution	To approve Material Related Party Transaction limits with Athena Media Technologies Pte. Ltd.
Ordinary Resolution	To approve Material Related Party Transaction limits with PK Expert Solutions Pte. Ltd.
Ordinary Resolution	To approve Material Related Party Transaction limits with Avenues Advisory Pte. Ltd.
Special Resolution	To approve revision in managerial remuneration of Mr. Aditya Jangid (DIN: 01655674), Chairman and Joint Managing Director
Special Resolution	To approve revision in managerial remuneration of Mr. Chandan Garg (DIN: 06422150), Joint Managing Director
Special Resolution	To approve revision in managerial remuneration of Mr. Abhinav Rajendra Jain (DIN: 07320363), Whole-time Director & CFO
Special Resolution	To approve revision in managerial remuneration of Mr. Delphin Varghese (DIN: 08118274), Whole-Time Director

The said special business is to be transacted by Postal Ballot and includes voting by electronic means (remote e-voting). Pursuant to and in compliance with the provisions of Sections 108 and 110 and other applicable provisions of the Act read with the Rules 20 and 22 and Regulation 44 of the SEBI Listing Regulations, the Company has engaged the services of CDSL for providing remote e-voting facility to the Members and enable them to cast their votes electronically.

The Board of Directors of the Company has appointed Mr. Abhishek Goswami (CSP No. 17057), Practicing Company Secretary as the Scrutinizer for conducting the Postal Ballot process (remote e-voting process) in a fair and transparent manner. The detailed procedure of remote e-voting has been provided in the Notes to the Postal Ballot Notice. Remote e-voting shall commence from Thursday, June 25, 2026 (09:00 A.M.) (IST) to continue till Friday, July 24, 2026 (05:00 P.M.) (IST) (both days inclusive) and shall be disabled by CDSL thereafter.

The Postal Ballot Notice including explanatory statement and instruction of remote e-voting is also available on the website of the Company at www.adcountymedia.com, website of the stock exchange where the equity shares of the Company are listed, i.e. BSE Limited at www.bse.com and on the website of CDSL at www.evotingindia.com

In terms of the MCA Circulars the Company has sent the Postal Ballot Notice in electronic form only. The Company expresses its inability to dispatch hard copy of the Postal Ballot Notice along with Postal Ballot forms and pre-paid Business Reply Envelope to the Members for the Postal Ballot.

Members whose names appear in the Register of Members/List of Beneficial Owners as on the Cut-off Date are eligible for e-voting. A person who is not a member as on the Cut-off Date should treat this Notice for his/her information only. The result of Postal Ballot through remote e-voting shall be declared and announced on or before Tuesday, July 28, 2026. The said result along with the Scrutinizer's Report shall be displayed at the Registered Office of the Company and also by placing the same on the Company's website at www.adcountymedia.com and communicated on the same day to stock exchanges where the equity shares of the Company is listed, registrar and share transfer agent and remote e-voting agency.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll-free no. 1800 21 09911.

By order of the Board of Directors,
AdCounty Media India Limited
Garima Malik
Company Secretary & Compliance Officer
Place: Jaipur
Date: June 25, 2026

THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES AND NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. THIS IS NOT AN OFFER DOCUMENT. THIS IS A PUBLIC ANNOUNCEMENT IN RELATION TO THE RED HERRING PROSPECTUS DATED JUNE 18, 2026, ABRIDGED PROSPECTUS, ADVERTISEMENT PUBLISHED DATED JUNE 22, 2026.

IE
Trust & Technology Delivered

IC ELECTRICALS COMPANY LIMITED
("Formerly known as "IC Electricals Company Private Limited")
CIN: U31909DL2005PLC139412

IC Electricals Company Limited ("the Company") was originally incorporated as a private limited company under the Companies Act, 1956 pursuant to a certificate of incorporation issued by the Registrar of Companies, Delhi and Haryana dated August 05, 2005, with the name 'IC Electricals Company Private Limited" bearing Corporate Identification Number U31909DL2005PTC139412. Subsequently our Company was converted into a public limited company vide special resolution passed by the shareholders at the Extra Ordinary General Meeting held on August 06, 2024, and the name of our Company was changed from "IC Electricals Company Private Limited" to "IC Electricals Company Limited". A fresh Certificate of Incorporation was granted to our Company consequent upon conversion into public limited company dated September 23, 2024, bearing Corporate Identification Number U31909DL2005PLC139412 by the Registrar of Companies, Central Processing Centre, at present, the registered office of the company is situated at 156 DSIDC Okhla INDL Area Phase I, New Delhi 110020, India. For details of change in name and registered office of our Company, please refer to chapter titled "Our History and Certain Other Corporate Matters" beginning on page no. 263 of this Red Herring Prospectus.

Registered Office: 156 DSIDC Okhla INDL Area Phase I, New Delhi 110020, India
Corporate Office: 1002, 10th Floor, DLF Tower-A, Jasola, New Delhi -110025, India, Tel: +91 11 49050732/49050733
Tel: 011-41613270/3271, Fax: N.A., Website: www.icelectricals.in, E-mail: info@icelectricals.in
Contact Person: Mr. Subodh Kumar, Company Secretary and Compliance Officer

OUR PROMOTERS: MR. SUNIL KUMAR VERMA, MRS. RENU VERMA, MS. AAKANSHA VERMA, MS. DAVISHA VERMA, MRS. SAVITA SACHDEVA, M/S SHBD LLP AND M/S SAFE SYSTEM INDIA PRIVATE LIMITED

DETAILS OF THE ISSUE

INITIAL PUBLIC OFFERING UP TO 48,39,600 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF IC ELECTRICALS COMPANY LIMITED ("ICEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE ISSUE"). OUT OF THE ISSUE 2,42,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 45,97,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN ISSUE PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.50% AND 25.17%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN [•] EDITION OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND [•] EDITION OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND HINDI EDITION OF [•], (HINDI BEING THE REGIONAL LANGUAGE OF DELHI WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

*Subject to finalization of basis of allotment.

ANNOUNCEMENT IN RESPECT OF PROPOSED PUBLIC ISSUE OF 48,39,600 EQUITY SHARES OF IC ELECTRICALS COMPANY LIMITED.

With reference to the Red Herring Prospectus dated June 18, 2026, the Price Band Advertisement dated June 22, 2026, and the Abridged Prospectus issued in connection with the proposed Initial Public Offer of IC Electricals Company Limited, it is hereby informed that, in the interest of prudence and good governance, the Company has decided to postpone the proposed Issue at this stage.
The revised Issue schedule shall be announced and communicated in due course.
All other terms and conditions of the IPO shall remain unchanged.

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
NEXGEN FINANCIAL SOLUTIONS PRIVATE LIMITED Address: 709, Madhuban Building, 55, Nehru Place, New Delhi-110019 Telephone: +91 114140/60U E-mail id: ipo@nexgenfin.com Website: www.nexgenfin.com Contact Person: Mr. Hasan Ullah SEBI Registration Number: INM000011682 CIN: U74899DL2000PTC106340	SKYLINE FINANCIAL SERVICES PRIVATE LIMITED Address: D-153 A, 1st Floor Okhla Industrial Area, Phase-I New Delhi – 110020 Delhi, India Tel No.: 011-26812682-83 Website: www.skylinerta.com E-Mail: ipo@skylinerta.com SEBI Reg. No.: INR000003241 Contact Person: Anuj Rana	Mr. Subodh Kumar 156 DSIDC Okhla INDL Area Phase I, New Delhi 110020, India Tel: 011-41613270/3271 Email: info@icelectricals.in Website: www.icelectricals.in Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For IC Electricals Company Limited
Sd/-
Mr. Sunil Kumar Verma,
Managing Director
DIN: 00346995
Place: New Delhi
Date: June 24, 2026

Disclaimer: IC Electricals Company Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Delhi on June 19, 2026, and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in , website of the Company at www.icelectricals.in, the website of the BRLM to the Issue at: www.nexgenfin.com, the website of NSE at www.nseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 22 of the Red Herring Prospectus.
The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

गृहम हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: प्रथम मंजिल, श्री विठ्ठलेश, गंगा टूरो, सोहोरोड, पुणे, महाराष्ट्र 411014
शाखा का पता: प्रथम तल, यूनाइटेड टावर, प्लॉट 1, भवन डिस्ट्रीक्ट सेंटर, सुरजीत अवतार आर्टिस की किली

ई-नीलामी बिक्री सूचना
सरफेसी रूल्स के तहत
सुरक्षित अचल आस्ति की बिक्री

वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 और 9 के तहत उधार आस्तियों की बिक्री हेतु ई-नीलामी प्रिंटी सुरक्षा: एतद्द्वारा सर्व साधारण को तथा विशेष रूप से कर्जदार/सह-कर्जदार/बंधकदाता(ओं)/गारंटर(ओं) को सूचना दी जाती है कि अधोवर्णित अचल सम्पत्तियां गृहम हाउसिंग फाइनेंस लिमिटेड (इसमें आगे अधिनियम के अनुसार "प्रतिभूत लेनदार" कहीं गई है) के पास में बंधक रखी गई थीं। उक्त सम्पत्तियों का कब्जा प्रतिभूत लेनदार के अधिकृत अधिकारी ने अधिनियम की धारा 13(2) के तहत सूचना के अनुसार प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 एवं 9 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 एवं 9 के साथ पठित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए ले लिया है। प्रतिभूत आस्तियां "जैसी है जहां है", "जैसी है जो है" तथा "जो भी है वहां है" के आधार पर दिनांक 27.07.2026 को ई-नीलामी के माध्यम से बेची जाएगी। एतद्द्वारा सर्व साधारण को सूचित किया जाता है कि हम सार्वजनिक नीलामी का संचालन वेबसाइट वेबसाइट https://www.bankeauctions.com पर उपलब्ध कराए गए ई-नीलामी प्लेटफार्म के माध्यम से करेंगे। बिक्री के विस्तृत नियम एवं शर्तों के लिए, कृपया जीएमएफएल / प्रतिभूत लेनदार की वेबसाइट नामतः www.grihumhousing.com देखें।

क्र. सं.	प्रस्ताव सं. / ग्राहक का नाम (ओं)	ऋण सुविधा की तिथि और कवरेज राशि (सी)	संपत्ति	कब्जा प्रकार (सी)	सूचित राशि (ई)	ईएमडी (बयाना राशि का 10 प्रतिशत)	बोली वृद्धि राशि	नीलामी की तिथि एवं समय (सी)	नीलामी की तिथि एवं समय (ई)	अचल सम्पत्ति/ मालाधान स्थल, यदि कोई (सी)
1	ऋण संख्या: HF0043H211000160 प्रोमी मोनिका (ऋणकर्ता) श्रीमति अनामा (सह-ऋणकर्ता)	नोटिस दिनांक: 08-04-2026 कुल कवरेज राशि: ₹.8,67,806/- (रुपये आठ लाख सड़सठ हजार आठ सौ छह मात्र) जो दिनांक 08-11-2026 तक उक्त स्थगित होने तक कुल पर 16.95% प्रतिवर्ष की दर से ब्याज भी देय होगा।	भौतिक	खसरा संख्या 237/ के भाग पर समेकन वाद मुद्रांक, जो ग्राम चंदोकपुर खास, परगना एवं तहसील कठघोरा, जिला बारबंकी में स्थित है, जिसकी सीमाएं निम्नानुसार हैं: पूर्व: 20 फीट चौड़ी कच्ची सड़क, पश्चिम: ग्राम पंचायत की भूमि, उत्तर: नवचंदीह सामान्य मुरुग का प्लॉट, दक्षिण: नीलम बेन प्लॉट, क्षेत्रफल: 1700 वर्ग फुट अर्थात 157.99 वर्ग मीटर।	रु. 8,66,250/- (रु. आठ लाख छियासठ हजार दो सौ पचास मात्र)	रु. 86,625/- (रु. छियासी हजार पच्चीस मात्र)	25.07.2026 अब 05 घंटे से पूर्व	10,000/-	14.07.2026 (पूर्वा. 11 बजे अप. 4 बजे)	27.07.2026 (पूर्वा. 11 बजे अप. 2 बजे)	सूचना
2	ऋण संख्या: HL00604000000005044258 विनोद यादव (ऋणकर्ता) सरोज देवि (सह-ऋणकर्ता) गीता देवी	नोटिस दिनांक: 10-09-2025 कुल कवरेज राशि: रु. 7,02,414/- (रुपये सात लाख दो हजार चार सौ चौदह मात्र) जो दिनांक 10-09-2025 तक उक्त स्थगित होने तक कुल पर 16.8% प्रतिवर्ष की दर से ब्याज भी देय होगा।	भौतिक	एस्सार वाद मुद्रांक, ग्राम संख्या 146, खसरा संख्या 407 एवं 433 में से, गोहनपुरा, तहसील और जिला बरेली में स्थित है, जिसका क्षेत्रफल 100.33 वर्ग मीटर है तथा जिसकी सीमाएं निम्नानुसार हैं: पूर्व: अन्य भाग का प्लॉट, पश्चिम: निर्माण की आगली, उत्तर: 4 फीट चौड़ा रास्ता, दक्षिण: निर्माण की आगली	रु. 17,76,513/- (रु. सत्रह लाख छियत्तर हजार पांच सौ तेरह मात्र)	रु. 1,77,651.30 (रु. एक लाख सत्तहत्तर हजार छह सौ इक्यावन और पैसे तीस मात्र)	25.07.2026 अब 05 घंटे से पूर्व	10,000/-	14.07.2026 (पूर्वा. 11 बजे अप. 4 बजे)	27.07.2026 (पूर्वा. 11 बजे अप. 2 बजे)	सूचना

इच्छुक बोलीदाताओं / बोलियों को सीधी जमा करने से पहले प्रतिभूत लेनदार की साइट आने और स्वयं जांच संतुष्टि करने तथा आस्तिकित प्रभार, ऋणभार तथा तृतीय पक्ष हित अभिस्वीकित करने तथा सभी संदेहों में अपनी संतुष्टि करने की सलाह दी जाती है। इच्छुक बोलीदाताओं / बोलियों को सीधी जमा करने से पहले प्रतिभूत लेनदार की साइट आने और स्वयं जांच संतुष्टि करने तथा अपने संतुष्टि